COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

THIRTY-FIRST REPORT

(*Presented on 21.11.2007*)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-first Report.

- 2. The Committee met on 19 November, 2007 for
 - I. Examination of two Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
 - III. Allocation of time under Rule 294 (1) (e) of the Rules of Procedure to three Resolutions given notices of by Dr. Dhirendra Agarwal, Sarvashri Basudeb Acharia and Harikewal Prasad, M.Ps.

Examination of the Constitution (Amendment) Bills

- 3. The Committee examined the following two Constitution (Amendment) Bills:-
 - (1) The Constitution (Amendment) Bill, 2007 (Amendment of the Eighth Schedule) by Syed Shahnawaz Hussain, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include `Angika' language in it.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2007 (Insertion of new article 24A) by Shri Mohan Singh, M.P.

The Bill seeks to amend the Constitution with a view to make `corruption free service in all offices and bodies under the State' as a fundamental right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of four Bills as shown in the Appendices.
- 5. After considering all aspects of the Bills, the Committee recommend that three Bills shown in Appendix-I be placed in category `A'. The Committee further recommend that one Bill shown in Appendix-II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Allocation of time to Resolutions

- 6. The Committee recommend allocation of time to three resolutions as follows:-
 - (i) Resolution by Dr. Dhirendra Agarwal regarding 2 hours comprehensive Industrial Policy for the naxal affected States.
 - (ii) Resolution by Shri Basudeb Acharia regarding 2 hours steps to control the price rise of essential commodities.
 - (iii) Resolution by Shri Harikewal Prasad regarding 2 hours review of agriculture policy.

Recommendations

- 7. The Committee recommend that-
 - (i) Syed Shahnawaz Hussain and Shri Mohan Singh be permitted to move for leave to introduce their Constitution (Amendment) Bills;
 - (ii) the classification and allocation of time to four Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
 - (iii) the allocation of time to three resolutions as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

CHARNJIT SINGH ATWAL,

Chairman, Committee on Private Members' Bills and Resolutions.

19 November 2007 -----28 Kartika 1929 (Saka)

APPENDIX-I

(See para 5 of the Report) (List of Bills placed in category `A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The National Rural Employment Guarantee (Amendment) Bill, 2007 (Amendment of section 6) by Shri Hansraj Gangaramji Ahir, M.P.	52 of 200	7 A	2 hours
2.	The Payment of Subsistence Allowance to Farmers and Agricultural Labourers Bill, 2007 by Shri Hansraj Gangaramji Ahir, M.P.	59 of 200	7 A	2 hours
3.	The National Commission for Farmers Bill, 2007 by Shri Ram Kripal Yadav, M.P.	67 of 200	7 A	2 hours

APPENDIX-II

(See para 5 of the Report) (Bill placed in category `B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
	The Agricultural Land Acquisition Regulatory Authority Bill, 2007 by Shri Hansraj Gangaramji Ahir, M.P.	54 of 2	007 B	2 hours